

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No.101

Appeal No. 66/ND/252/2024

IN THE MATTER OF:

CDHC Jewellers Private Limited	...	Appellant
Versus		
Registrar Of Companies Nct Of Delhi & Haryana	...	Respondent

under Section 252(3)

Order delivered on 23.04.2024

CORAM:

**MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)
DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Applicant	: Mr. Himanshu Gupta, Adv.
For the ROC	: Mr. Aakash Sharma, Adv.

HYBRID HEARING (PHYSICAL & VC)

ORDER

Ld. Counsel for the Applicant is present.

Heard. Issue notice to the Income Tax Department as well as OL returnable by **04.06.2024**. Ld. Counsel for the ROC is present physically and submitted that he received a copy of the application and seeks some time to file report. Two weeks time is granted for filing report. List the matter on **04.06.2024**.

-SD-

**DR. SANJEEV RANJAN
MEMBER (TECHNICAL)**

-SD-

**MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)**